

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 43**

**IA 5706/2023 In C.P. (IB)/1340(MB)2022**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 01.02.2024**

NAME OF THE PARTIES:      **BANK OF MAHARASHTRA V/S MRS**  
**NUZHAT FURNITUREWALA PERSONAL**  
**GUARANTOR TO HANJER BIOTECH**  
**ENERGIES PVT LTD**

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA No. 5706/2023** –

1. Mr. Rohit Giri, Advocate i/b Adv. Raina Birla appeared for the Petitioner.
2. Learned Counsel for the Personal Guarantor seeks time to file reply. Four weeks time granted by serving advance copy of the reply to the Petitioner at least two days before the next date of hearing.
3. List this matter on **29.02.2024** for hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna